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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi -110 011

Public Notice No.61/2009-2014 (RE-2013)

Dated the 3rd June, 2014

Subject: Amendment in Public Notice No.59/2009-14(RE2013)/ dated 15.05.2014-Inclusion of an agency under Appendix 4D-reg.

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2009-2014, the Director General of Foreign Trade hereby makes the following amendment in the Public Notice No. 59/2009-14(RE-2013)/ dated 15.05.2014.

2. The existing list of Agreements with respective agencies authorized to issue Certificate of Origin (Preferential) as at S. No. 1 of the Public Notice No. 59/2009-14(RE-2013)/ dated 15.05.2014 is as under:

Sl No	Name of the Agreement	Authorized Agencies
1	Global System Of Trade Preferences (GSTP)	(i) Export Inspection Council (EIC)-for all goods (ii) Marine Products Export Development Authority (MPEDA)-for Marine products

3. The “Tobacco Board” is also hereby authorized to issue Certificate of Origin (Preferential) under Global System Of Trade Preferences (GSTP). Accordingly, the amended S.No.1 of Appendix 4D would read as under:

Sl No	Name of the Agreement	Authorized Agencies
1	Global System Of Trade Preferences (GSTP)	(i) Export Inspection Council (EIC)-for all goods (ii) Marine Products Export Development Authority (MPEDA)-for Marine products (iii) Tobacco Board for Tobacco products

4. There is no other change in the content of Appendix 4D.

5. Effect of Public Notice:

- Tobacco Board has also been authorized to issue Certificate of Origin for Tobacco products under Global System Of Trade Preferences (GSTP) with immediate effect.

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